- (iv) JV with Reliance Energy Ltd. (Parbati Koldam Transmission Co. Ltd.) for implementation of transmission system for evacuation of power from proposed Parbati-II and III (800 MW and 520 MW of NHPC) and Koldam HEP (800 MW of NTPC) in Himachal Pradesh.
- (v) JV with Teesta Urja Ltd. (Teesta Valley Power Transmission Ltd.) for implementation of part transmission system for development of pooling station in Sikkim and transfer of power to a new pooling station in north West Bengal/Bihar.
- (vi) JV with ONGC Tripura Power Co. (North East Transmission Company Ltd.) for implementation of evacuation system for 726 MW Pallatana gas based project in Tripura.

B. IPTC Route

- (i) Western Region System Strengthening-II-B
- (ii) Western Region System Strengthening-II-C

Government of India issued guidelines for encouraging competition in the development of transmission projects and guidelines for tariff based competitive bidding for transmission services in April, 2006. These guidelines are aimed at facilitating competition in the sector through wider participation in providing transmission services and tariff determination through a process of tariff based bidding. Three (3) schemes are under implementation by the Transmission Service Providers (TSP) selected through the tariff based bidding process and another three(3) schemes are under bidding process. There has been very encouraging response from the private sector for these six schemes so far.

(g) and (h) Several steps have been taken to encourage private investment in transmission during the Eleventh Plan. An Empowered Committee headed by Member, CERC and representatives of Ministry of Power, Central Electricity Authority, Planning Commission, Central Transmission Utility and experts from the Power Sector has been constituted for identifying Inter-State transmission projects for private sector participation. Standard Bid Documents (SBDs), viz., Request for Qualification, Request for Proposal (RfP) and Transmission Service Agreement (TSA) have been issued by the Ministry of Power. Power Finance Corporation (PFC) and Rural Electrification Corporation (REC) have been designated as nodal agencies by the Government for steering the bidding process for the identified transmission schemes.

Delay in commissioning of UMPPs

746. SHRI SYED AZEEZ PASHA: SHRI R.C. SINGH:

Will the Minister of POWER be pleased to state:

(a) whether it is a fact that due to tussle between the Ministries of Coal and Environment and Forests regarding the allocation of Coal Blocks, the Ministry is in precarious condition and commissioning of Ultra Mega Power Projects (UMPPs) is getting delayed;

- (b) if so, the details thereof;
- (c) whether it is also a fact that the delay in commissioning of UMPPs would adversely affect India's growth;
 - (d) if so, the details thereof; and
 - (e) the details of the steps taken by Government to end the entangle?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) Ministry of Environment and Forests (MoEF), on the basis of forest cover, has categorized the coal fields into Category-A (No Go) and Category-B (Go) areas. The coal blocks of one of the awarded Ultra Mega Power Projects (UMPPs) namely Sasan UMPP are in "No Go" area but the MoEF has already issued the final forest clearance for two of the coal blocks *i.e.* Moher and Moher-Amlori extension.

One coal block of Orissa and both the coal blocks of Chhattisgarh UMPPs, for which are at the Request for Qualification (RfQ) have been issued, are categorized in "No Go" area, resulting in successive extensions of submission of RfQ bids.

- (c) and (d) The UMPPs are originally envisaged for 12th Plan, but the developers of Mundra and Sasan UMPPs have signed revised Power Purchase Agreement (PPA) to pre-pone some of the units and two units of Mundra UMPP are likely to come in Eleventh Plan. However, being large size projects, the delay in commissioning in UMPP may affect the power generation programme.
- (e) With regard to categorization of coal blocks of Chhattisgarh and Orissa (Bedabahal) as "No Go" area, the Ministry has taken up the matter with MoEF for exemption of these coal blocks.

Losses of State power utilities

747. SHRI N.K. SINGH: Will the Minister of POWER be pleased to state:

- (a) the losses incurred by the power utilities of States during 2009-10;
- (b) whether Government has formulated any plan/strategy to check losses and directed the State Governments to follow it:
 - (c) if so, the details thereof; and
- (d) the details of incentives Government proposes to give to power utilities in order to propel them to targeted growth?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):
(a) to (d) PFC publishes the 'Report on Performance of State Power Utilities'. The Report covers State Power Utilities (SEBs/unbundled utilities/Power Departments) and private distribution Companies created as a result of reform measures (DISCOMs in Delhi and Orissa) in